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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2628 OF 2003

New Delhi, this the 31st day of October, 2003

HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

1. Shri K.K. Dhasmana & Ors.
F-17, Kaka Nagar, New Delhi-110003.
2. Shri Kuldeep Singh,
F-7, Kaka Nagar, New Delhi-110003.
3. Shri G.P.Singh,
F-13, Kaka Nagar, New Delhi-110003.
4. Shri D.R. Khatkar,
171, Dharankunj Apartments,
Plot No.40, Sector 9, Rohini,
New Delhi-110085.
5. Shri Harinder Pal Singh,
3532, D 111, Vasant Kunj,
New Delhi.Applicants
(By Advocate : Shri Ajay Vir Singh Jain)

Versus

1. Union of India
Through the Secretary,
Ministry of Finance & Ors.
North Block,
New Delhi.
2. The Chairman,
Central Board of Excise and Customs,
North Block,
New Delhi.
3. The Member (P & V),
Central Board of Excise and Customs,
North Block,
New Delhi.
4. Chief Commissioner of Central Excise,
Delhi Zone, I.P. Estate,
New Delhi.
5. Commissioner,
Central Excise Commissionerate,
Delhi-I, I.P. Estate,
Delhi.Respondents

ORDER (ORAL)

In view of the fact that this OA has not been signed and verified by all the applicants, learned counsel of the applicants seeks permission to withdraw

Ch. 379/08

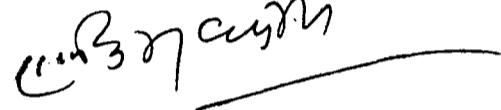
(2) 

it with a liberty to file a fresh Original Application in accordance with law and rules on the subject.

2. The liberty to file a fresh Original Application is allowed as prayed for.

3. Registry is directed to ~~return~~ ^{dr} the copies of the Original Application after retaining one copy for records.

4. The present Original Application is dismissed as withdrawn.


(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

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